

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 298/GT/2020**

Subject : Petition for revision of tariff for the 2014-19 and for approval of tariff for the period from 1.4.2019 to 31.3.2024 for Teesta-V Power Station.

Petitioner : NHPC Limited

Respondents : WBSEDCL & 6 ors.

Date of Hearing : **31.3.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Sachin Datta, Senior Advocate, NHPC  
Shri Rajiv Shankar Dvivedi, Advocate, NHPC  
Shri Ajay Shrivastava, NHPC  
Shri Piyush Kumar, NHPC  
Shri Prasant Kumar Das, GRIDCO  
Shri Mahfooz Alam, GRIDCO  
Shri Navin Prakash, Advocate, BSPHCL

**Record of Proceedings**

The Petition was called out for virtual hearing.

2. During the hearing learned senior counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter.

3. At the request of the learned counsel for the Respondent, SBPDCL, the Commission allowed the Respondent to file its reply in the matter.

4. The representative of the Respondent, GRIDCO referred to his reply and made detailed oral submissions in the matter.

5. The Petitioner is directed to furnish the following additional information, after serving copy to the Respondents, on or before 3.6.2022:

- i. Copy of the orders of the Hon'ble High Court, based on which the additional capital expenditure has been claimed under the head 'Civil Works' (sr. no. 4&5) during 2018-19;*



- ii. *Relevant documentary evidence for the additional capital expenditure claimed during 2018-19 with regard to provision of contingent liabilities of M/s Gammon India Limited (sl.no.2);*
- iii. *Relevant documentary evidence for additional capital expenditure claimed during 2018-19 for payment of customs duty against import of spare parts (sl. no 16 and 17);*
- iv. *Any other relevant documentary evidence considered necessary, in support of the additional capital expenditure claimed.*

6. The Respondents shall file their replies on or before 15.6.2022 after serving copy to the Petitioner, who shall file its rejoinder, if any, by 22.6.2022. The parties shall complete their pleadings within the due dates mentioned and no extension of time shall be granted.

7. Subject to the above, the order in this petition was reserved.

**By order of the Commission**

Sd/-  
(B. Sreekumar)  
Joint Chief (Law)

